CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 13 of 2004

(in OA No. 246/99)

Jabalpur, this the 12thay of March, 2004

Kalyan Raja Bather, aged about 48 years, S/o Shri C.Raja Bather, Ticket Collector Jabalpur, Railway Stateion Jabalpur (M.P.)

APPLICANT

VERSUS

- Union of India through 1. Secretary, Ministry of Railway New Delhi.
- 2. Divisional Railway Manager, Central Railway Jabalpur (M.P.)
- Divisional Railway Manager, 3. (Personal) Central Railway, Jabalpur (M.P.)

RESPONDENTS

Order (in circulation)

By M.P. Singh, Vice Chairman -

This review application has been filed to review the order passed by the Tribunal on 19.1.2004 in OA No. 246/99.

- In the present RA, no clerical error or glaring mistake has been pointed out by the applicant. the settled legal position that the review proceedings are to be strictly confined to ambit and scope of order 47 Rule 1 of CPC. In exercise of the jurisdiction under order 47 Rule 1 CPC it is not permissible for an erroneous decision to be reheard and corrected. petition, it must be remembered has a limited purpose and cannot be allowed to be an appeal in disguise (See-Parsion Devi Vs. Sumitri Devi and others, JT 1997(8) SC 480).
- In view of the foregoing, we do not find any merit in this RA, which is accordingly rejected at the circulation stage itself.

Her entropp (¢/Shanthappa) Judicial Member

(M.P. Singh) Vice Chairman

rkv.